

(b) As informed by Prasar Bharati, the detail of the Net Income generated by Doordarshan and All India Radio during the last three years the major source of which *inter- alia* includes sale of air time and license fee of tower are as under:

(Rupees in crore)

Year	Net Commercial Income		Resources	
	DD		AIR	Total
2006-07	726.07		196.50	959.69
2007-08	724.42		203.80	987.05
2008-09	737.05		194.42	1000.91

(c) No Sir.

(d) Question does not arise.

Regulatory body for TV channels

2479.SHRI P.R. RAJAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is considering any regulatory body for the television channels; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) The draft Broadcasting Services Regulation Bill has provisions to constitute a regulatory body to address issues relating to regulation of electronic media. The consultation process is on with the stakeholders/States/UTS. The draft of the proposed Bill is available on the website (www.mib.nic.in) of the Ministry.

Statutory status for Law Commission

2480.SHRI O.T. LEPCHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it has been decided to make the Law Commission a statutory body;

(b) if so, the details of the set up and terms and conditions of the Commission; and

(c) whether it is also proposed to make the recommendations of the Commission binding on Government?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No, Sir.

(b) and (c) Doesn't arise.

Closure of cases on compromise

2481.SHRI SYED AZEEZ PASHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has a proposal to evolve a procedure to close cases, including those involving criminal offences, through compromise; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) As per the information received from the Ministry of Home Affairs, there is no proposal to evolve a procedure to close cases, including those involving criminal offences, through compromise in terms of the code of criminal procedure, 1973 and the Indian Penal Code, 1860.

Electronic Voting Machines

2482. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of voting system being practised by G-8 countries, using the Electronic Voting Machines (EVMs) and other devices, country-wise; during last two decades;

(b) whether some countries have replaced EVMs and reverted back to earlier methods of secret ballot;

(c) if so, the details of such countries, stating the period and reasons for such decision;

(d) whether the EVMs are 100 per cent tamper-proof; and

(e) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) The information is being collected and will be laid on the Table of the House.

(b) and (c) There is no such formal information available with the Legislative Department, Ministry of Law and Justice and the Election Commission of India.

(d) and (e) The Election Commission has intimated the following information in respect of the working of Electronic Voting Machines (EVMs):-

(i) The EVMs have not been introduced all of a sudden. These have been tested initially and gradually introduced all over the country.

(ii) The EVMs have been tested by an Expert Committee consisting of experts from IIT appointed by the Government.

(iii) The EVMs have been certified as tamper proof reliable device by Expert Committee and various preventive to precautionary steps have been preserved by the Commission for the operation, maintenance and storage of the EVMs.

(iv) There have been some minor mechanical and human errors while handling them during elections which have been attended promptly by replacing the EVMs or repairing them.